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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(CRL) 1505/2021 & CRL.M.A. 12645/2021 (Interim direction)

MRS X ..... Petitioner

Through: Mr. Sanjeev Mahajan, Advocate.

versus

UNION OF INDIA AND ORS ..... Respondents

Through: Mr. Anurag Ahluwalia, Advocate for  
UOI.

Ms. Richa Kapoor, ASC for the  
State/R-2.

Ms. Mamta Jha, Ms. Shruttima  
Ehersa & Mr. Vatsalya Vishal,  
Advocates for R-3

Mr. Madhav Khosla, Ms. Anushka  
Sharda and Ms. Smriti Nair,  
Advocates for R-4.

**CORAM:**

**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**

% **07.09.2021**

**HEARD THROUGH VIDEO CONFERENCING**

1. Mr. Anurag Ahluwalia, learned counsel has entered appearance on behalf of the Union of India. He assures this Court that the Union of India will take necessary steps for removal of the sites and links from the internet carrying objectionable photographs and videos of the petitioner. He seeks some time to file an affidavit. Let the affidavit be filed within two weeks from today.

2. Ms. Mamta Jha, learned counsel appearing for respondent No.3/Google LLC and respondent No.5/YouTube, states that on 11.08.2021 when this matter came up, a communication had been given to Mr. Sanjeev

Mahajan, learned counsel for the petitioner, that URLs mentioned by him in the writ petition are incomplete and several of the URLs are not indexed with Google. She states that all the URLs, which are with the YouTube, have been removed and 10 channels have already been blocked so far. However, the same is disputed by Mr. Sanjeev Mahajan, learned counsel for the petitioner.

3. Ms. Mamta jha, learned counsel, is directed to file a reply within one week from today.

4. In order to expedite the process of removing the links and sites from the internet, the Delhi Police through Cyber Cell is being impleaded in the array of parties. Let the Delhi Police through Cyber Cell be impleaded in the array of parties before the next date of hearing. Ms. Richa Kapoor, learned ASC for the State, accepts Notice for the Cyber Cell.

5. Mr. Madhav Khosla, learned counsel for respondent No.4, states that the respondent No.4/Microsoft India Pvt. Ltd. is not a search engine and it only deals in sales and marketing of the Microsoft Softwares. He states that Microsoft Inc. is the correct party and Mr. Sanjeev Mahajan, learned counsel for the petitioner has been apprised of the same.

6. Mr. Sanjeev Mahajan, learned counsel for the petitioner, states that he has filed amended memo of parties. However, the same is not on record. Let the same be placed on record before the next date of hearing. Mr. Sanjeev Mahajan is also directed to implead the accused - Mr. Richesh Manav Singhal. The concerned SHO is directed to assist Mr. Sanjeev Mahajan in serving the accused - Mr. Richesh Manav Singhal.

7. It is made clear that this is not an adversarial litigation and it is expected that Ms. Mamta Jha, learned counsel appearing for respondent

No.3/Google LLC and respondent No.5/YouTube and Mr. Anurag Ahluwalia, learned counsel for the Union of India and the Cyber Cell of Delhi Police to take necessary steps to remove the sites and links, carrying objectionable photos and videos of the petitioner, from the internet before the next date of hearing.

8. List on 16.09.2021.

**SUBRAMONIUM PRASAD, J**

**SEPTEMBER 7, 2021**

*S. Zakir*